

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

CAA-237(PB)/2017

IN THE MATTER OF:

Cargil Global Trading India Pvt Ltd.
Vs
Cargil India Pvt. Ltd.

.... APPLICANT / PETITIONER
.... RESPONDENT

SECTION:

Under Section 230-232

Order delivered on 21.12.2017

Coram:

CHIEF JUSTICE M. M. KUMAR
Hon'ble President

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the APPELLANT

:- Mr. Rajeev Kumar, Advocate

For the ROC, Delhi

:- Mr. Manish Raj, Company Prosecutor

For the IT Department

:- Ms. Lakshmi Gurung, Standing Counsel
Ms. Easha Kadian, Standing Counsel

ORDER

Learned Counsel for the Income-Tax Department applies for some more time to file reply. Let the reply be filed within three weeks with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within two weeks thereafter.

List on 30th January, 2018

Sd/-
CHIEF JUSTICE M. M. KUMAR
PRESIDENT

Sd/-
DEEPA KRISHAN
MEMBER (TECHNICAL)